

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 2864
TO BE ANSWERED ON 12.03.2021

Developmental Works in Coastal Areas

2864. SHRI SHANMUGA SUNDARAM K.:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has received the report/ recommendations from Shailesh Nayak panel to study the impact on development works and tourism activities near the coast;
- (b) if so, the details thereof;
- (c) the step taken by the Government to remove the ambiguous norms with regard to High Tide Line - Low Tide Line mapping and Coastal Regulation Zone boundary demarcation, which are prerequisites for coastal zone management programme;
- (d) whether the cutoff limit of 200 meters will be reduced to allow the constructions of dwelling houses near the coast; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BABUL SUPRIYO)

(a) & (b) The Shailesh Nayak Committee was constituted by the Ministry of Environment, Forest and Climate Change (MoEF&CC) to examine the issues of coastal States / Union Territories Governments relating to Coastal Regulation Zone (CRZ) Notification, 2011 to examine the errors or inconsistencies and procedural simplification in the said Notification. The committee submitted its report in January, 2015 and the same has been accepted by the Ministry.

(c) The MoEF&CC also constituted a Committee under the Chairmanship of Dr. Shailesh Nayak with seven authorized agencies as Members and Director, National Centre for Sustainable Coastal Management (NCSCM) as Member Convener, to standardize the methodology for demarcation of High Tide Line / Low Tide Line (HTL/LTL). The Committee submitted its report to MoEF&CC in August, 2015. The uniform guidelines/ methodology for demarcation of HTL/LTL and preparation of the Coastal Zone Management Plans (CZMPs) with CRZ boundaries etc. are being followed by the seven agencies authorized by the MoEF&CC for demarcation of HTL / LTL / CRZ.

(d) & (e) As per provisions of the CRZ Notification, 2019, the cut-off limit/No Development Zone of 200 meters has been relaxed for CRZ III area and fixed as 50 m in densely populated rural (CRZ-III A) areas. Densely populated rural area as per the Shailesh Nayak Committee report means the area with population density of 2161 people/km² as per 2011 census.

In the Andaman & Nicobar Islands, the cut-off limit / No Development Zone of 200 meters has been relaxed and fixed as 100 m for bigger (ICRZ Group-I) Islands whose area is more than 1000 sq. km and 50 m for smaller (ICRZ Group-II) Islands whose area is less than 1000 sq. km.
